

SHRI RAM KAPSE (Thane): Is it not an insult to our freedom?

SHRI RANGARAJAN KUMARA-MANGALAM: Shri Ram Kapse, would you allow me to speak (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: I am inclined to agree with the Minister for a change.

(*Interruptions*)

SHRI RANGARAJAN KUMARA-MANGALAM: That way, I am obliged. If I may submit that with regard to Patent Laws, we have made it very clear - earlier, discussions have taken place etc. that our Government has not got any proposal in its mind for changing the Patent Laws as of now. That is the real position now. With regard to the issue as to whether we accept this as a pressure, or not, we can make it very clear that no Government can pressurise our Government to accept any condition, under any terms of pressure. If we do agree to anything at all, at any particular time, it shall be agreed to only if it is in the interest of our people and in the interests of our country. And with regard to Paris Convention, we are very clear in our minds. We have already stated our policy in advance that we have our patent law and that patent law stands as it is. And that is the position. I am making it very clear so that you can disabuse anybody, who is under the impression that we are changing this or that. At the moment, no such proposal is in existence.

13.26 hrs

PAPER LAID ON THE TABLE

[*English*]

Review on the working and Annual Report of Rajasthan state Dairy Development Corporation Ltd, Jaipur for 1990-91

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) A statement regarding review by the Government on the working of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the Year 1990-91.

(ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and auditor General thereon. [Placed in Library. See No LT 942/91]

Notification under Multi State Cooperative societies Act, 1956, Review on the working and Annual Report of Uttar Pradesh State Agro Industrial Corporation Ltd Lucknow for 1984-85 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy of the Multi-State Cooperative Societies (Registration, Membership, Direction and Management, Settlement of Disputes, Appeal and Revision) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. G.S.R. 666(E) Gazette of India dated the 7th November, 1991 under sub-section (3) of section 109 of the Multi-State Cooperative Societies Act, 1984. [Placed in Library. See No LT 943/91]

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Uttar Pradesh State Agro